

Rubber Manufacturing Units in Kerala

1159. SHRI K. KUNJAMBU : Will the Minister of COMMERCE be pleased to state :

(a) whether there is any proposal to set up rubber manufacturing units in Kerala under the Union Government during the Seventh Plan; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) No, Sir.

(b) Does not arise.

Participation at Hong-Kong Trade Fair by TFAI

1161. KUMARI PUSHPA DEVI : Will the Minister of COMMERCE be pleased to state :

(a) whether Trade Fair Authority of India (TFAI) had participated in the recent International Leather Fair organised at Hong Kong;

(b) if so, the total expenditure incurred by the Trade Fair Authority of India;

(c) whether Trade Fair Authority of India has fetched any order to supply Indian leather goods; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) Yes, Sir.

(b) An expenditure of about Rs. 3.77 lakhs was incurred by the Trade Fair Authority of India.

(c) and (d). As per information supplied by participants, business amounting to Rs. 150.10 lakhs was booked by them at the Fair.

Import of Iron Ore by South Korea

1162. SHRIMATI JAYANTI PATNAIK : Will the Minister of COMMERCE be pleased to state :

(a) whether South Korea has proposed to start bilateral trade with India in its efforts to increase the import of iron ore; and

(b) if so, the details of the steps taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) and (b). Bilateral trade with South Korea has been going on for a long time and iron ore is one of the items of our export basket.

Allotment of Agencies for Sale of Units by U.T.I.

1163. SHRI K.S. RAO : Will the Minister of FINANCE be pleased to state :

(a) the normal time taken in the allotment of an agency for sale of Units by the Unit Trust of India;

(b) whether any time limit has been fixed for the allotment of these agencies and if not, the reasons therefor;

(c) the number of cases pending with the Unit Trust of India in Delhi for the last six months, one year and more than one year, separately; and

(d) the steps being taken or proposed to be taken to expedite the allotment of agencies in pending cases ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The normal time taken by the Unit Trust of India (UTI) for allotment of agency for sale of Units varies between 30 to 45 days provided the applicants satisfy the eligibility criteria and furnish good references.

(b) No time limit has been fixed by the UTI because processing of applications depends on a variety of factors such as receipt of good reports from Referees/Chief Representatives, execution of agreement, the size of agency force required in a particular year etc.

(c) The number of cases pending with the UTI, Delhi, is given below :